FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF CHHOTAGOVINDPUR AND BAGBERA DRINKING WATER SUPPLY PROJECT LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	**CHHOTAGOVINDPUR AND BAGBERA DRINKING WATER SUPPLY PROJECT LIMITED**
2.	Date of incorporation of Corporate Debtor	14th May 2015
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies – Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U41000TN2015PLC100519
5.	Address of the registered office and principal office (if any) of Corporate Debtor	**Registered Office:** G R Tower, 4th Floor, Nelson Manickam Road, Aminji Karai, Chennai - 600029
6.	Insolvency commencement date in respect of Corporate Debtor	**7th August 2025**
7.	Estimated date of closure of insolvency resolution process	**3rd February 2026**
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	**ANSHUL PATHANIA** **Reg. No.:** IBBI/IPA-001/IP-P01529/2019-2020/12461 **AFA Valid Upto** : 31.12.2025
9.	Address & email of the interim resolution professional, as registered with the board	901, Sunset Heights, Hatiskar Marg, Prabhadevi, Mumbai – 400 025 **Email : anshul.pathania@gmail.com**
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	901, Sunset Heights, Hatiskar Marg, Prabhadevi, Mumbai – 400 025 **Email : cirpcbdwspl@gmail.com**
11.	Last date for submission of claims	**28th August 2025**
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not applicable
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not applicable
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web Link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chennai Bench, Chennai has ordered the commencement of a Corporate Insolvency Resolution Process against **CHHOTAGOVINDPUR AND BAGBERA DRINKING WATER SUPPLY PROJECT LIMITED** on **07th August 2025.**

The creditors of **CHHOTAGOVINDPUR AND BAGBERA DRINKING WATER SUPPLY PROJECT LIMITED** are hereby called upon to submit their claims with proof on or before **28th August 2025** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit claims with proof in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties. **Sd/-**

ANSHUL PATHANIA
Interim Resolution Professional for CHHOTAGOVINDPUR AND BAGBERA DRINKING WATER SUPPLY PROJECT LIMITED
Regn. No.:IBBI/IPA-001/IP-P01529/2019-2020/12461

Date : 13.08.2025
Place: Mumbai

STATE BANK OF INDIA

Centralised Retail Asset Management Centre (CRAMC)

State Bank of India,
No.157, 3rd Floor, SB Annex Building,
Annasalai Chennai – 600 002.
Phone: 044-2854 0016, 044-2854 0017.
E-Mail : rwcramc.lhoche@sbi.co.in

POSSESSION NOTICE Rule - 8(1) (For immovable Property)

Notice is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13 (12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002, a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of power conferred on him / her under section 13 (4) of the said Act read with Rule 9 of the said Act on the dates mentioned against each account.

The Borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the STATE BANK OF INDIA for an amount and interest thereon.

The borrowers attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

Sl.No.1: Residential / Permanent / CBS Address (Borrower) : Mr.Ramkumar.G, S/o.Mr. Govindaraj, 28, 8th Street, R. E. Nagar, Porur, Near St. Mary's Hr Sec School, Chennai – 600 116. **Office Address (Borrower):** Emp Code No: 192457, Jr. Assistant, Tamil Nadu Police, Office of Commissioner of Police, West Zone Chennai, Near Ambattur Ind Estate Bus Stand, Chennai – 600 053. **Residential / Permanent Address (Guarantor): Mrs.Gajalakshmi.V, W/o.Mr.S.Ramesh,** No.5A, Raja Street, Men Colony, Ellaiamman Nagar, Near Govt. High School, Korattur, Chennai – 600 076. **Property Address (Borrower / Guarantor):** Plot No.28, 'Sri Sai Nagar Phase-V' Layout, Govindavadi Village, Kancheepuram Taluk & District – 631 502.

SBI Housing Term Loan A/C No: 35522501006 in the Name of Mr.Ramkumar.G at our Villivakkam (Chennai) Branch (07108) linked with HLC Anna Nagar (15440). Date of Demand Notice: 08.04.2025, Amount as per Demand Notice : Rs.4,16,233/- as on 08.04.2025, Date of Possession: 12.08.2025, Total Amount due as on 28.07.2025: Rs.4,18,072/- (Rupees Four Lakhs Eighteen Thousand and Seventy Two Only) and further interest from **29-07-2025** and costs etc., thereon.

Description of the Immovable Property: Property owned by: Mr. RAMKUMAR G :

SCHEDULE OF THE PROPERTY : All that piece and parcel of the vacant land bearing **Plot No.28,** measuring to an extent of **1800 Sq. ft.** comprised in **Survey Nos.583/7, 579/5 and 579/2, 'SRI SAI NAGAR PHASE V' Layout,** the said Layout duly approved by the Govindavadi Panchayat vide Approval No. **D.T.C.P.No.498/2010,** situated at No.129, **Govindavadi Village,** Kancheepuram Taluk, and Kancheepuram District, **BOUNDED ON THE:-** North by : Plot No.17, South by : 30 Feet Road,East by : Plot No.29, West by : Plot No.27, **AND MEASURING ON THE:-** East to West on the Northern side : 30 Feet, East to West on the Southern side : 30 Feet, North to South on the Eastern side : 60 Feet, North to South on the Western side : 60 Feet, Measuring an extent of **1800 Sq. ft.** and situated within the Sub-district of Kancheepuram Joint II and Registration District of Kancheepuram.

Date : 12.08.2025
Place : Chennai

AUTHORISED OFFICER
STATE BANK OF INDIA, CRAMC, CHENNAI

The Tamilnadu Industrial Investment Corporation Limited

(A Government of Tamilnadu Undertaking)
GSTIN 33AABCT7737M1ZY
Maraimalai Nagar Branch HIG, 42&43, MGR Road,
Maraimalai Nagar, Chengalpattu District Phone: 044-27451650.
Mail:bmtambaram@tiic.org/tiictambaram@gmail.com Web: www.tiic.org

E-AUCTION SALE NOTICE

The assets of the following concern has been taken possession under SFC ACT,1951 and will be sold by e-Auction on "AS IS WHERE IS and WHERE IT IS" basis by our Branch as given below:-

Name of the Borrower	Loan Outstanding (as on 01.07.2025)	Description of the property	Upset price	EMD
M/s. Jayam International No : 60/11, 28th Cross street, Indira Nagar, Adyar, Chennai - 600 020.	**Rs. 206.52 Lakhs**	**Collateral Security :** The vacant land measuring in S.No. 167/10A (29 cents) and in S.No. 168/8B2 (12 cents) aggregating to 41 cents at Jeyamkonda Cholapuram Village, Udayarpalayam Taluk, Ariyalur District. **Owned by :** **Thiru J. Nedunchezhiyan,** S/o. Jayaraman	**Rs. 35.75 Lakhs**	**Rs.3,57,500/-** **Minimum bidding increment amount Rs. 5,000/-**

Date and place of inspection of property	Last date for submission of Bid form, KYC documents & payment of EMD	Date / time of Auction
Date: 09.09.2025 **Place: Jeyamkonda Cholapuram Village, Ariyalur District** **Time : Between 11.00 am to 5.00 pm**	**Date: 17.09.2025** **Time: Before 4.00 pm**	**Date : 18.09.2025** **Time : 11.00 am to 1.00 pm**

Terms and conditions of e-Auction sale

1) The sale/auction will be conducted on **18.09.2025** between **11 AM-1 PM** by the undersigned through e-Auction platform provided at the web portal **https://www.bankeauctions.com**
2) Extension of time of the e-auction from the last bid is **5** minutes each and the extension is unlimited times (if bid received in the last **5** minutes).
3) Further interest will be charged as applicable, as per the loan agreement on the amount outstanding and incidental expenses, costs, etc. is due and payable till its realization
4) The bid amount shall be more than upset price.
5) EMD shall be paid to the following bank account by way of online transfer. **Bank account no: 956192365, IFSC code: IDIB000M122, Indian Bank - Maraimalai Nagar.** The interested bidders shall register themselves online for the e-auction with the service provider **M/s C1 India Pvt Ltd.',** and shall upload the bid participation form, self attested copies of KYC Documents consisting of **a) PAN Card, b) Address proof, c) ID Proof etc.,** using their login
6) The bidders are advised to go through the detailed terms and conditions of e-Auction available in the web portal **https://www.bankeauctions.com** before submitting their bids and taking part in the e-auction.
7) The prospective qualified bidders may avail online training on e-auction from **M/s C1 India Pvt Ltd., (Thiru Prabhakaran, Mobile No. 07418281709)** and email. **tn@c1india.com.** Neither the Authorized Officer, TIIC Ltd., nor M/s C1 India Pvt Ltd., shall be liable for any internet network problem and the interested bidders should ensure that they are technically well equipped for participating in the e-auction event.
8) The EMD of the successful bidder shall be retained towards part sale consideration and the EMD of the unsuccessful bidders shall be refunded through online mode to their bank account. EMD shall not bear any interest.
9) The successful bidder shall have to deposit **25% of the sale price,** adjusting the EMD already paid (including the applicable GST on the bid amount of plant and machinery) **before 4.30 P.M. of the next working day** after the conclusion of the e-auction. The balance **75%** of the sale price shall be paid on or before **30th day of sale confirmation** [for action taken under SFC ACT].
10) In case of default in payment by the successful bidder, the amount already deposited by the offerer shall be liable to be forfeited and the property shall be put to re-auction and the defaulting borrower/bidder shall have no claim / right in respect of the amount /property.
11) The TIIC Ltd., is not responsible for any liabilities upon the property which is not in the knowledge of the TIIC Ltd.,
12) The bidders are required to submit acceptance of the terms and conditions and modality of e-Auction given above before participating in the e-Auction.
13) At the end of e-Auction, TIIC will evaluate all the bids submitted and will decide upon the successful bidder. TIIC's decision will be final and binding on all the bidders. For further details contact the Branch Manager, **TIIC Ltd, Maraimalai Nagar Branch, (Mobile No. 9445023494/9962846234)**

Branch Manager
The Tamilnadu Industrial Investment Corporation Ltd.,
Maraimalainagar Branch

DIPR/ 939 /DISPLAY/2025

GOVERNMENT OF TAMILNADU
WATER RESOURCES DEPARTMENT
AMARAVATHI BASIN CIRCLE, PALANI-624601.

LUMPSUM CONTRACT (TWO COVER SYSTEM)
E-TENDER NOTICE. NIT.NO : 2 SE/ AMARAVATHI BASIN CIRCLE, PALANI/2025- 2026/ DT:12.08.2025

For and on behalf of the Governor of Tamil Nadu, e-tenders are invited from the Registered Contractors of WRD / PWD for the following works by the undersigned up to 15.00 Hrs. on 03.09.2025 Prequalification applications alone will be opened at the below mentioned time and date.

Sl. No.	Name of Work	EMD Rs	Period of Completion (Including rainy season)	Date and time of tender opening (as per server clock)
1.	Construction of Check dam across Nanganjiyar River near Burial Ground in Araspapilaipatti Village of Oddanchatram Taluk in Dindigul District. Approximate Value of work Including 18% GST Rs.920.00 Lakhs	470000	12 Months	03.09.2025 at 15.30 Hrs
2.	Construction of Check Dam across Santhanavarthini River near Ayyapatti Village in Dindigul East Taluk of Dindigul District. Approximate Value of work Including 18% GST Rs.485.00 Lakhs	252500	12 Months	03.09.2025 at 16.00 Hrs

1. EMD to be remitted in favour of The Executive Engineer, WRD., Nanganjiyar Basin Division, Palani, Dindigul District.
2. Details of tender schedule and other details will be available from 19.08.2025 onwards in the website **http:www.tntenders.gov.in** to enable the tenderers to view and download the e-tender document through online at free of cost and submission of tenders shall be done only through online.

Superintending Engineer, WRD.,
Amaravathi Basin Circle, Palani

DIPR/4304/Tender/2025

பாலமேடு பேரூராட்சி
பாலமேடு, மதுரை மாவட்டம்.

15வது நிதி ஆணைய சுகாதார மான்ய திட்டம் 2025–2026

ந.க.எண்: 107/2025 **ஒப்பந்தப்புள்ளி அழைப்பு** **நாள்: 04.08.2025**

மதுரை மாவட்டம், பாலமேடு பேரூராட்சியில் கீழ் கண்டுள்ள வேலைகளை செய்ய இப்பேரூராட்சியில் பதிவுப் பெற்ற ஒப்பந்தக்காரர்களிடமிருந்து ஆன்லைன் **(E-Tender)** முலம் ஒப்பந்தப்புள்ளிகள் **20.08.2025ஆம் தேதி புன்கிழமை மாலை 03.00 மணி வரை** ஆன்லைன் **(E-Tender)**ல் பதிவேற்றம் செய்து கொள்ளலாம். ஆன்லைன் **(E-Tender)** முலம் வரப்பெற்ற ஒப்பந்தப்புள்ளிகள் **20.08.2025ஆம் தேதி புன்கிழமை மாலை 03.30 மணி** அன்று வந்துள்ள ஒப்பந்தக்காரர்கள் முன்னிலையில் திறக்கப்படும் குறைந்த ஒப்பந்தப்புள்ளிகள் பேரூராட்சி மன்ற அங்கீகாரத்திற்கு பின் ஊர்ஜிதம் செய்யப்பட்டு ஆணை வழங்கப்படும்.

ஒப்பந்தப்புள்ளிகளை **https://tntenders.gov.in** என்ற இணையதளம் முலம் **04.08.2025 முதல் 20.08.2025ஆம் தேதி மாலை 3.00 மணி வரை** வைப்புத்தொகை மின்னனு பரிவர்த்தனை முலம் செலுத்தி ஒப்பந்தப்புள்ளி கோரலாம்.

ஒப்பந்தப்புள்ளி தொடர்பான நிபந்தனை மற்றும் விபரங்களை பேரூராட்சி அலுவலக நேரத்தில் கேட்டு தெரிந்து கொள்ளலாம். ஒப்பந்தப்புள்ளி மற்று தெரிக்கு ஒத்திவைக்கவோ அல்லது ரத்து செய்யவோ செயல் அலுவலருக்கு முழு அதிகாரம் உண்டு.

வ. எண்	வேலையின் பெயர்	திட்டம்	வேலையின் மதிப்பு தொகை ரூ.(லட்சத்தில்)	டெபாசிட் தொகை ரூ.	வேலையை செய்து முடிக்கும் காலம்
1	அக ஆய்வு சுகாதார நிலையத்தில் சுற்றுச் சுவர் சுகாதார அலுவலர் குடியிருப்பு கட்டுதல்.	**15th Finance Public Health Grant 25-26**	**75.00**	**ரூ.75,000**	**6 மாதங்கள்**

தலைவர்,
பாலமேடு பேரூராட்சி
மதுரை மாவட்டம்

செ.ம.தொ.இ/4291/ஒப்பந்தப்புள்ளி/2025

செயல் அலுவலர்,
பாலமேடு பேரூராட்சி
மதுரை மாவட்டம்

Government of Tamil Nadu
PUBLIC WORKS DEPARTMENT
Buildings (C & M) Circle, Tirunelveli– 627 002.

Notice Inviting e-Tender (Lumpsum- Rate Tender System)

e-Tender Notice No: 13SE / Buildings (C & M) Circle / Tirunelveli / 2025-2026 / Date: 11.08.2025

For and On behalf of the Governor of Tamil Nadu, e-Tender is invited by the Superintending Engineer, PWD., Buildings (C & M) Circle, Tirunelveli-2 from the eligible Registered Civil Contractors of PWD., for **Ten works**.

1. For details of work, e-Tender Notice and Tender Documents, Visit **https://tntenders.gov.in**
2. Tender documents available at website for Sl.No. 1 to 5, **19.08.2025 to 02.09.2025** up to **3.00 P.M.** and Sl.No. 6 to 10, **22.08.2025 to 08.09.2025** upto **3.00 P.M**.
3. Last Date and Time for Submission of Tender Documents: Sl.No. 1 to 5, **02.09.2025 up to 3.00 P.M.** and last Date and Time for Submission of Tender Documents: Sl.No. 6 to 10, **08.09.2025 upto 3.00 P.M**
4. Date and Time of Opening of the e-Tender: Sl.No. 1 to 5, **03.09.2025, 3.30 P.M.** onwards and Sl.No. 6 to 10, on **09.09.2025, 3.30 P.M** onwards.

Superintending Engineer, P.W.D.,
Buildings (C & M) Circle, Tirunelveli-2.

DIPR / **4298** / Tender / 2025

DYNAVISION LIMITED

CIN: L31100TN1973PLC006439
Regd.Office:"Apex Plaza", 5th Floor No.3, Nungambakkam High Road, Chennai - 600 034.
Ph: 044-28263651, Email:dvl@dynavision.in Website:www.dynavision.in

Extract of Statement of Standalone and Consolidated Unaudited Financial Results for the Quarter Ended June 30th, 2025

(Rs. in Lakhs)

Sl. No	Particulars	STANDALONE				
		Quarter ended			Year ended	
		30.06.2025 (Unaudited)	31.03.2025 (Audited)	30.06.2024 (Unaudited)	31-03-2025 (Audited)	31.03.2024 (Audited)
1	Total Income from Operations	296.13	282.35	300.46	1,212.59	3,987.78
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	227.67	225.56	238.12	800.85	921.11
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	227.67	225.56	238.12	800.85	921.11
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	183.67	176.56	197.12	619.85	738.11
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	183.67	176.56	197.12	619.85	738.11
6	Equity Share Capital	384.00	384.00	384.00	384.00	384.00
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	2,161.33	1,541.48
8	Earnings Per Share (Face value of Rs. 10/- each) (not annualised except for annual)					
	1. Basic: (in ₹)	4.78	4.60	5.13	16.14	19.22
	2. Diluted: (in ₹)	4.78	4.60	5.13	16.14	19.22

Sl. No	Particulars	CONSOLIDATED				
		Quarter ended			Year ended	
		30.06.2025 (Unaudited)	31.03.2025 (Audited)	30.06.2024 (Unaudited)	31-03-2025 (Audited)	31.03.2024 (Audited)
1	Total Income from Operations	399.18	390.52	398.13	1,508.97	1,234.20
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	219.64	217.62	222.10	732.39	828.63
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	219.64	217.62	222.10	732.39	828.63
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	164.66	107.10	181.10	489.87	645.63
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	164.66	107.10	181.10	489.87	645.63
6	Equity Share Capital	384.00	384.00	384.00	384.00	384.00
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	1,917.69	1,424.15
8	Earnings Per Share (Face value of Rs. 10/- each) (not annualised except for annual)					
	1. Basic: (in ₹)	4.25	2.74	4.79	12.85	16.98
	2. Diluted: (in ₹)	4.25	2.74	4.79	12.85	16.98

Notes:

1. The above is an extract of the detailed format of the Unaudited Financial Results for the quarter ended 30.06.2025 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Unaudited Financial Results for the quarter ended 30th June 2025 are available on the website of the Stock Exchange, BSE Ltd: www.bseindia.com & Company's Website: www.dynavision.in
2. The above results were reviewed by the Audit Committee of the Board and approved by the Board of Directors at their respective meetings held on 12th August 2025.
3. The Holding Company has a subsidiary, viz. Dynavision Green Solutions Limited to carry on the activities related to solar power generation . Accordingly, the Solar Power activities have been identified as a separate reportable segment.
4. There were no exceptional and extraordinary items during the quarter ended on 30th June 2025

Place : Chennai
Date : 12-08-2025

On behalf of the Board of Directors of
DYNAVISION LIMITED
SULEELAL. V
Managing Director
DIN : 10711642

EAST COAST RAILWAY

e-Tender Notice No. SNTPBBS-082025-TOWER

Name of Work: SURVEY, DESIGN, SUPPLY, FOUNDATION, FABRICATION, ERECTION, TESTING & COMMISSIONING OF TOWERS IN CONNECTION WITH INSTALLATION OF KAVACH ON RANITAL-DUVVADA SECTION OF EAST COAST RAILWAY. (CORRIGENDUM-1 published on IREPS 11.08.2025).

Approximate Advertised Value: ₹ 1082796002/-, EMD: ₹ 5564000/-, Period of Completion: **12 Months.**

Date & time of tender closing: **At 1030 hrs. on 08.10.2025.**

No manual offers sent by Post/Courier/ Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.

Complete information including e-tender documents of the above e-tender is available in website : **www.ireps.gov.in**

Note : The prospective tenderers are advised to revisit the website 15 (Fifteen) days before the date of closing of tender to note any changes/corrigendum issued for this tender.

Dy. Chief Signal & Telecom Engineer,
PR-78/Cl/25-26 **(Tele), Bhubaneswer**

S. E. RAILWAY – TENDER

Tender Notice No.: e-Tender/2025/27 for and on behalf of President of India, the Divisional Railway Manager (Engg.), South Eastern Railway, Kharagpur-721301 invites e-Tender for the following works **before 15.00 hrs.** on the date mentioned against items and will be **opened at 15.30 hrs.: Sl. No.; Tender No.; Description of work; Tender Value; Earnest Money; Date of opening; Completion period of the work (1); E-KGP-East-52-2025**: Execution of work of Yard modification with one additional loop line no. 10 for improvement of coaching train service at Padmapukur (PDPK) under the jurisdiction of DEN/East/ Kharagpur; **₹7,50,52,631.71**; ₹5,25,300.00; 28.08.2025; 12 Months; **(2); E-KGP-East-53-2025**; Execution of work of (i) Drone and Terrestrial LiDER based inspection of Bridge No. 51 UP, MID & DN and 59 UP, MID & DN on Howrah-Kharagpur section under DEN/East/KGP and (ii) Drone Based Visual Inspection (Normal) of Bridge No. 235 UP & DN and 263 UP & DN on Kharagpur-Bhadrak section under Sr. DEN/South/Kharagpur **₹34,37,264.00**; ₹68,800.00; 04.09.2025; 6 Months; **Tender Document Cost :** ₹0.00 (for Sl. No. 1 & 2); **Bidding Start Date :** For **Sl. No. 1** from 14/08/2025 and up to **15:00 hrs.** on 28/08/2025. For **Sl. No. 2** from 21/08/2025 and up to **15:00 hrs.** on 04/09/2025. Interested tenderers may visit website **www.ireps.gov.in** for full details/ descriptions/specifications of the tenders and submit their bids online. In no case manual tenders for these works will be accepted. **N.B.:** Prospective bidders may regularly visit **www.ireps.gov.in** to participate in all tenders.

(PR-518)

GOVERNMENT OF TAMIL NADU
PUBLIC WORKS DEPARTMENT
Buildings (C & M) Circle, Trichy-1

Item Rate Tender, FORM OF CONTRACT : LUMPSUM

e-Tender Notice No : 19SE / Buildings (C & M) /Circle/ Trichy/ 2025-2026/ Date: 12.08.2025

For and On behalf of the Governor of Tamil Nadu, e-Tender is invited by the Superintending Engineer, PWD., Buildings (C & M) Circle, Trichy-1 from the eligible Registered Contractors of PWD., for Five Works.

1. For Details of, Five Works in Perambalur District Tender Notice and Tender Documents Visit **https:/tntenders.gov.in**
2. Tender documents available at website from :**18.08.2025 to 02.09.2025 up to 3.00 P.M**
3. Last Date and Time for Submission of Tender Documents through on-line : **02.09.2025 up to 3.00 P.M**
4. Date and Time of opening of the e-Tender : **03.09.2025, 3.30 P.M on wards.**
5. Any Further Modification / Corrections will be intimated in Website **https://. tntenders.gov.in**
6. The request for the Site Visit Certificate should reach the O/o. the Concerned Executive Engineer 4 (four) Days before the last date of submission of tender.
7. The Site Visit should be made along with the Concerned Executive Engineer or his / her representative.
8. The Site Visit Certificate can be received from the Concerned Executive Engineer One Day before the last date of submission of tender

Superintending Engineer, P.W.D.,
Buildings (C&M) Circle, Trichy-1

DIPR/4369/Tender/2025

The Growth Catalyst

THE TAMILNADU INDUSTRIAL INVESTMENT CORPORATION LIMITED

(A GOVERNMENT OF TAMILNADU UNDERTAKING)

MADURAI BRANCH OFFICE

No.1A/4A, Dr.Ambedkar Road, 1st Floor (MADITSSIA), Near Madurai Corporation Office, Madurai - 625 020. Phone: 0452-2533331, Email: bmmadurai@tiic.org, Web: www.tiic.org
CIN: U93090TN1949SGC001458, GSTIN: 33AABCT7737M1ZY

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with proviso Rules 8 (6) of the Security Interest (Enforcement) Rules 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovabnle Property mortgaged / charged to the Secured Creditor, the constructive Possession of which has been taken by the Authorised Officer of TIIC, Madurai Branch, Secured Creditors, will be sold on **"As is where is"**, **"As is what is"**, and **"Whatever there is"** on **19.09.2025** for recovery of **Rs. 14,57,00,162/- (Fourteen Crore fifty seven lakhs and one hundred and sixty two only)** on **09.09.2024** and further interest from **01.04.2024** due to the Secured Creditors from Thiru S.A. Syed Ibrahim (Borrower/Guarantor), Thiru S.A.Mohaideen Ariff (Borrower/Guarantor), Thiru S.S Mohamed Zakaria (Borrower/Guarantor), Thiru S.S Abdul Kareem Gani (Borrower/Guarantor) and Thiru S.S.Mohamed Abubacker (Borrower/Guarantor). The reserve price will be **Rs.26,53,000/-** for Land & Building and earnest money Deposit will be **Rs.2,65,300/-** for Land & Building.

DESCRIPTION OF THE PROPERTY - PRIMARY

Item No 1 (Factory Land & Building) :-

All the Part and Parcel of Land & Buildings situated at Ramanathapuram District and registration district. Abiramam Sub Regn District, Achankulam Group, Anthrienthal Village with the following particulars:

Item No.	Survey No.	Extent in Acres	Four Boundaries
1	401/1A2	3.00 (1.21.5 Hect)	South of Punja Lands of Tmt Rajeswari North of Lands of K.Munian and Kannammal East of Madurai to Kamuthi Highway West of Item No.2 below
2	401/4A2	0.26 (0.10.5 Hect)	South of Lands of Mohamed Yasin North of Lands of K. Munian and Kannammal East of Item No.1 above West of Lands of K. Munian and Kannammal and Ayub ismail

Total measuring 3 acres and 26 cents owned by **M/s.Al Aqua Pipes India Pvt Ltd.**

Building:

Ground Floor	RCC	640 Sq ft
Factory Shed	ACC	5042 Sq ft
First Floor	RCC	640 Sq ft
Second Floor	Tin Sheet	330 Sqft

For detailed terms and condtions of the sale, please refer to the link provided in TIIC, Madurai Branch, Secured creditors website i.e, **www.Sarfaesi.auctiontiger.net**.

Terms and Conditions of E-auction Sale

1. Date of inspection of movable property is **12.09.2025 between 11:00 hours to 17:00 hours** and the last date of submission of Earnest Money Deposit (EMD) shall be **16.09.2025 before 5.00 P.M**.
2. The e-auction sale on **19.09.2025 will start from 11.00 A.M. to 1.00 P.M**. by the undersigned through e-Auction platform provided at the Web Portal **https://www.sarfaesi.auctiontiger.net**
3. Extension of time of the e-Auction from the last bid is 5 minutes each and the extension is unlimited times (if bid received in the last 5 minutes).
4. Further interest will be charged as applicable, as per the loan agreement on the amount outstanding and incidental expenses, costs, etc., is due and payable till its realization.
5. The bid amount shall be more than upset price.
6. EMD shall be payable directly in the following account and the receipt of the same shall be uploaded in the e-Auction portal **Bank Account No. 713025867 IFSC code IDBI000T091, Indian Bank, Annanagar, Madurai.**
7. The interested bidders shall upload on line the bid participation form / KYC Documents like self attested Aadhar card, Pan card and ID proof, etc., in the e-auction portal of M/s e-Procurement Techonologies Limited. before the date and time specified above.
8. Any Government / Statutory dues on the auctioned property/machinery shall be borne by the successful bidder.
9. This may also be treated as notice to the borrower/s and guarantor/s of the above said, also the holding of the e-auction sale from the above mentioned date, if their outstanding dues are not paid in full.
10. The bidders are advised to go through the detailed terms and conditions of e-Auction available in the Web Portal **https://www.sarfaesi.auctiontiger.net** before submitting their bids and taking part in the e-Auction.
11. The prospective qualified bidders may avail online training on e-auction from the service provider M/s e-Procurement Technologies Limited prior to the date of e-auction and can contact the Service Provider **M/s e-Procurement Technologies Limited, B-704-705, Wall Street-II, Opp. Orient Club, Near Gujarat College, Ellis Bridge, Ahmedabad – 380006, Phone No.079 61200515 / 61200509 and having Coimbatore Number 9655591945 / 9722778828 and Email ID as praveen.thevar@auctiontiger.net**.
12. Neither the Authorised Officer / TIIC Ltd nor M/s e-Procurement Technologies Limited shall be liable for any internet network problem.
13. The interested bidders to ensure that they are technically well equipped for participating in the e-Auction event.
14. The Earnest Money Deposit (EMD) of the successful bidder shall be retained towards part sale consideration and the EMD of the unsuccessful bidders shall be refunded directly to their account as mentioned in respective bid forms and EMD shall not bear any interest.
15. The successful bidder shall have to deposit **25%** of the sale price, adjusting the EMD already paid **before 5:00 P.M** of the next working day at Madurai Branch Office after the conclusion of the e-Auction.
16. The balance **75%** of the sale price shall be paid (Including applicable GST for machinery) **within 15 days** from the sale confirmation.
17. In case of default in payment by the successful bidder, the amount already deposited by the offerer shall be liable to be forfeited and the property shall be put to re-auction and the defaulting borrower / bidder shall have no claim / right in respect of the amount / property.
18. The TIIC Ltd is not responsible for any liabilities upon the property which is not in the Knowledge of the TIIC Ltd.,
19. Applicable GST and TDS if any shall be borne by the bidder over and above the bid amount. For further details kindly contact the Authorised Officer of Madurai branch by **Mobile No. 87780 40572**.

Place: **Madurai**
Date : **11.08.2025**

DIPR / **920** / Display / 2025

Authorised Officer
The Tamilnadu Industrial Investment Corporation Ltd., Madurai Branch